

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.7077 of 2026**

Arising Out of PS. Case No.-176 Year-2025 Thana- DORIGANJ District- Saran

Umesh Ray S/o Rajeshwar Ray R/o Village- Bhairapur Nijamat, P.S.-
Doriganj, Dist.- Saran

... .. Petitioner/s

Versus

1. The State of Bihar
2. Neelam Devi W/o Umesh Ray R/o Village- Bhairapur Nijamat, P.S.-
Doriganj, Dist.- Saran

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Nalin Kumar, Advocate
For the State : Mr. Jitendra Kumar Singh, APP

**CORAM: HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER**

2 17-02-2026 Heard Mr. Nalin Kumar, learned counsel for the
petitioner and Mr. Jitendra Kumar Singh, learned APP
representing the State.

2. The petitioner is apprehending his arrest in
connection with Doriganj P.S. Case No. 176 of 2024 registered
for the offence punishable under Sections 126(2), 115(2), 109,
85 and 352 of the B.N.S., lodged on 13.05.2025 by the
informant Neelam Devi.

3. As per the prosecution story, the informant alleged
that she is the first wife of the petitioner who tied nuptial knots
with two other ladies thereafter. On 11.05.2025, in a drunken
condition he came, abused and after throwing her on the ground



she was hit by a brick which caused injuries on the chest whereafter he took the lathi and assaulted her brutally. She was sent to the hospital which followed the F.I.R..

4. Though learned counsel for the petitioner has disputed the marriage with the lady, learned APP Mr. Jitendra Kumar Singh opposes the prayer submitting that not only as per the allegation, he performed three marriages, the first wife has not even been given any expenses and the prosecution story clearly show how brutally she was assaulted.

5. Considering the aforesaid facts, it would be appropriate that the petitioner seeks bail, the anticipatory bail application stands rejected.

(Rajiv Roy, J)

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